# Central Administrative Tribunal Principal Bench, New Delhi.

CP-104/2017 in OA-3285/2012

## New Delhi this the 30<sup>th</sup> day of March, 2017.

# Hon'ble Mr. Shekhar Agarwal, Member (A) Hon'ble Mr. Raj Vir Sharma, Member (J)

- Ashok Kumar Pandey,
   S/o late Shri K.P. Pandey,
   Aged about 30 years,
   R/o H-31, Kali Bari Marg,
   New Delhi.
- Pritpal Singh,
   S/o Late Sh. Gurcharan Singh,
   Aged about 48 years,
   R/o J/789, Kali Bari Marg, Gole Market,
   New Delhi.
- Mohd. Mustehsan,
   S/o Mohd. Mohsin,
   Aged about 32 years,
   R/o H.No. B-2/119, 1st Floor, Yamuna Vihar Delhi-110053

... Applicants

(through Mr. Vikram Singh with Sh. S.K. Gupta)

#### Versus

- Shri C.K. Mishra,
   Union of India,
   Through its Secretary
   Ministry of Health and Family Welfare,
   Nirman Bhawan, New Delhi.
- Dr. Godpyala
   Medical Superintendent,
   Dr. Ram Manohar Lohia Hospital,
   New Delhi.
- 3. Dr. Jagdish Prasad, Director General,

CP-104/2017

2

Dte. General of Health Services, Government of India, Nirman Bhawan, New Delhi.

... Respondents

(through Mr. Prashant Shivarajan for Mr. T.A. Ansari)

## **ORDER (ORAL)**

### Mr. Shekhar Agarwal, Member (A)

This CP has been filed for alleged disobedience of the order of this Tribunal dated 19.08.2016, the operative part of which reads as follows:-

- "4. From the above, it is obvious that the respondents have acted in a callous manner. The representation dated 15.02.2009 of the applicants herein has still not been finally decided by the respondents even after a lapse of more than 07 years.
- 5. Under these circumstances, we dispose of this O.A. with a direction to the respondents to take final decision in the matter within a period of 03 months from the date of receipt of a certified copy of this order. No costs."
- 2. Today, when this matter was taken up learned counsel for the respondents has produced a copy of a speaking order dated 24.03.2017 passed by the respondents. A copy of the same has already been handed over to the learned counsel for the petitioners.
- 3. We have perused the aforesaid order. We are satisfied that with the passing of this order, our order dated 19<sup>th</sup> August, 2016 stands substantially complied with. Accordingly, this C.P. is closed and notices issued to the alleged contemnors are discharged. The petitioner shall however be at liberty to challenge this order in accordance with law, if so advised.

(Raj Vir Sharma) Member (J) (Shekhar Agarwal) Member (A)

/sarita/